

SHRI MALLIKARJUN KHARGE: Sir, I want your protection. He should apologize...

MR. CHAIRMAN: I would...

SHRI MALLIKARJUN KHARGE: On behalf of him, the Leader of the House should apologize. This is my demand. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, one minute. When Leader of the Opposition, President of the Congress Party, has made observations, expressing his deep anguish ...*(Interruptions)*... I would allow you. Do you want to say something? Then, I would react from the Chair.

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJIJU): Mr. Chairman, Sir, we heard the anguish and the words expressed by the hon. Leader of the Opposition. I have stated earlier also, as a colleague, we must have high regard for each other and Mallikarjun Khargeji...
...*(Interruptions)*... What is this? ...*(Interruptions)*... You want to speak! You speak.
...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, one minute.

SHRI KIREN RIJIJU: Let Derek O' Brien speak. You speak on my behalf.
...*(Interruptions)*... You speak. ...*(Interruptions)*... Sir, let him speak.
...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members. A little while ago, ...*(Interruptions)*...

SHRI KIREN RIJIJU: What right has he to make this kind of comment?

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: One minute. ...*(Interruptions)*... A little while ago, I had the occasion to pay salutations to this august House because it was on this day, we came into being. The Leader of the Opposition was heard in rapt attention. Let the other point of view come. And, then, there is a Chair to take a call on this. Let me take the call, please. ...*(Interruptions)*... Do you want to say something?

...(Interruptions)... Hon. Members, if we examine the issue critically, it boils down to certain situations. ...(Interruptions)... Please, hon. Members, we are discussing a serious issue. It raises two very important issues. One issue is that a Member of Parliament uses the great privilege of being Member of the House, which is a constitutional protection, because anything said by a Member in the House, there is no civil recourse and no criminal action can be initiated. And, immunity is granted to a Member when the Member speaks in the House. And, on a number of occasions, I have said that this is not a place for free fall of information. We cannot damage reputations earned over decades or over half a century. I have said it on a number of occasions. Only this week, I had expressed my deep anguish, as Khargeji has expressed, when one of the Members of this House had made an observation. But, traction took place, though the Member did not go by what was expunged. And, I had indicated to this House that in this electronic age, explosive social media, anything said gets traction in micro seconds; therefore, expunction by Chair is hardly a remedy. We faced a situation, like Khargeji's reputation, when Rana Sanga became an issue. But the hon. Member took the stand that till his life, he will reiterate. ...(Interruptions)... Please. Hon. Members, it is too serious an issue for either side to be commenting. I, then, said one thing; if something is expunged as a respect to this parliamentary institution, no Member should make an issue of it. But the hon. Member continued; he is a very senior Member. We have had all kinds of things being traversed in this House, in the other House, with respect to very senior people. Khargeji is one of the very senior most Members. I do not want to say what has been said with respect to other very senior people holding constitutional positions including the Prime Minister. I would, therefore urge everyone, whether one is Prime Minister, Leader of the House, Leader of the Opposition, for me, every Member has a precious reputation to preserve. Therefore, anything which has been expunged should never get traction. And I had, therefore, indicated and assigned a task to the Parliamentary Committee on Ethics, headed by Ghanshyam Tiwariji, to exactly find a way out, because we expect a Member who may emotively be carried away on account of being a new Member or otherwise, and if he apologizes in the House, it only improves image of the Member concerned. But it is very difficult to control media traction. Ghanshyam Tiwariji is a very experienced Member, he is heading the Ethics Committee. I have given him this task to find out a mechanism, and, for that, Members need to be counselled. Political parties must have their workshops. They must educate their Members. Let me tell you ...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, let the hon. Minister...

MR. CHAIRMAN: No! Again, you are doing something which I am...

SHRI JAIRAM RAMESH: Sir, we want to listen to him.(*Interruptions*)... The House wants to listen to the Minister.

MR. CHAIRMAN: Why?

SHRI JAIRAM RAMESH: Because he got up and he was offering an explanation. ...(*Interruptions*)...

MR. CHAIRMAN: No, ...(*Interruptions*)... The Minister was only reacting to bring order in the House. ...(*Interruptions*)...

SHRI JAIRAM RAMESH: I am sorry, Sir. Let us listen to him, Sir.

MR. CHAIRMAN: Jairamji, do not create disorder. Even when Khargeji was, in the first instance, speaking, you got up unnecessarily. Let me tell you, I have said on a number of occasions, if Khargeji rises, he does not need any crutches to make a point. His rising is sufficient as much as the Leader of the House and others, but I am making one prayer. As Chairman of the House, my suffering is no less on the premises of this Parliament and on social media by responsible people; I don't want to say anything more. All I say is, let us counsel our Members, be large-hearted, generate a good ecosystem and let the Ethics Committee be extremely proactive. Ghanshyamji, we expect you...

श्री घनश्याम तिवाड़ी (राजस्थान): सर, आपकी आज्ञा का पालन शुरू कर दिया है।

Mr. CHAIRMAN: I will tell you hon. Members, Shri S.B. Chavan...

SHRI JAIRAM RAMESH: *

MR. CHAIRMAN: Nothing is going on record. I appeal to very senior Members. ...(*Interruptions*)... I appeal to senior Members that Shri S. B. Chavan, a veteran Congressman ...(*Interruptions*)...

* Not recorded.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, मंत्री जी को उत्तर देने दीजिए।

श्री सभापति: संजय जी, किस बात का उत्तर? ...(व्यवधान)... I am sorry. ...(Interruptions)... Now, 'Matters raised with Permission' ...(Interruptions)... Secretary General, 'Message from Lok Sabha.' ...(Interruptions)... First, Secretary General, 'Message from Lok Sabha.'

MESSAGES FROM LOK SABHA- *Contd.*

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 2nd April, 2025, has agreed to the amendments made by the Rajya Sabha in the Banking Laws (Amendment) Bill, 2025, which was passed by Rajya Sabha at its sitting held on 26th March, 2025.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Hon. Members, Shri Jairam Ramesh, ...(Interruptions)... Would you take your seats? ...(Interruptions)... No, no; take your seat. I am coming to you. Hon. Members, in your presence right now, Shri Jairam Ramesh has levelled most atrocious allegation against the Chair: Is the Chair diverting the issue! ...(Interruptions)... Can that be more critical than this? ...(Interruptions)... Let us continue with the work. Let us give quietus to it. My prayer is to give quietus to it. ...(Interruptions)... Shri Satnam Singh Sandhu, 'Demand for Measures to uplift status of farmers of Punjab in border areas.' ...(Interruptions)...

Demand for measures to uplift the status of farmers of Punjab in border areas

श्री सतनाम सिंह संधू (नामनिर्देशित): माननीय सभापति जी, आपका बहुत-बहुत धन्यवाद। महोदय, मैं पंजाब के बॉर्डर एरिया में रहने वाले बहादुर लोगों का एक महत्वपूर्ण मुद्दा सदन के सामने रखना चाहता हूँ। ...(व्यवधान)... महोदय, पंजाब की 553 किलोमीटर लंबी अंतर्राष्ट्रीय सीमा राज्य के पाँच जिलों, गुरदासपुर, अमृतसर, तरनतारन, फिरोजपुर और फाजिलका से होकर गुजरती है। इस सीमा पर बसे लोग भारत के साधारण नागरिक नहीं हैं, बल्कि हमारी फर्स्ट लाइन ऑफ डिफेंस हैं। 1965 और 1971 के भारत-पाकिस्तान युद्धों के दौरान इन लोगों ने हमारे